

(27)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH: AT  
HYDERABAD.

O.A. NO. CP.60/93 in OA.248/93

DATE OF JUDGMENT: 13-7-95

BETWEEN:

1. K. Bhanoji Rao
2. D. Ramu
3. P. Satyanarayana
4. K.L.N. Murthy
5. M.C. Hesing
6. G.N.M. Raju
7. Smt. Jayaratna
8. J. Srinivasulu

: Applicants

and

1. Mr. Masrihussamen (M.E.)  
The Secretary Railway Board  
Rail Bhavan  
New Delhi

2. Mr. P. Murugan  
The Chief Personnel Officer  
SC Rly., Rail Nilayam  
Secunderabad

: Respondents

COUNSEL FOR THE APPLICANT: SHRI

G.V. Subba Rao, Advocate

COUNSEL FOR THE RESPONDENTS: SHRI

N.R. Devagaj

Sr/Addl.CGSC.

CORAM:

HON'BLE SHRI JUSTICE V. NEELADRI RAO, VICE CHAIRMAN  
R.B. Gorthi  
HON'BLE SHRI ~~RXXXNSXXXAN~~, MEMBER (ADMN.)

To

1. Mr. Masrihussaman (M.E)  
Secretary, Railway Board,  
Railbhavan, New Delhi.
2. Mr. P. Murugan, Chief Personnel Officer,  
S.C.Rly, Railnileyam, Secunderabad.
3. One copy to Mr. G.V. Subba Rao, Advocate, CAT.Hyd.
4. One copy to Mr. N.R. Devraj, SC for Rlys, CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

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CP.60/93 in OA.248/93

Judgement

( As per Hon. Mr. Justice V. Neeladri Rao, VC )

Heard Sri G.V. Subba Rao, learned counsel for the applicants and Sri N.R. Devaraj, learned counsel for the respondents.

2. The applicants in the OA filed this CP. It is stated for the applicants that this CP is not pressed as the applicants came to know that the respondents are taking some steps for implementation of the judgement. It is further submitted for the applicants that if the circumstances warrant they may be permitted to file an MA praying for implementation of the judgement.

3. The learned counsel for the respondents submitted that the order in OA.248/93 was already implemented and so pleaded in the reply statement filed in the CP.

4. As the CP is not pressed, we are not going to question as to whether <sup>indeed</sup> the order in OA.248/93 is implemented or not.

5. CP is dismissed as not being pressed but this order of dismissal does not debar the petitioners to move the Tribunal by way of MA if the circumstances warrant. No costs. //

1/9/-  
H A B G.  
7/4/

CERTIFIED TO BE TRUE COPY  
Date.....  
Court Officer  
Central Administrative Tribunal  
Hyderabad Bench  
Hyderabad

2/17/05

1/9/-  
H A B G.  
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